

East India. Practically all over the country the sowings of Kharif crops including transplanting of paddy have been completed or almost completed.

River Valley Projects held over due to Inter-State Disputes

1159. SHRI JAGPAL SINGH:

SHRI CHHOTAY SINGH
YADAV:

Will the Minister of IRRIGATION be pleased to state:

(a) the number of river valley projects (with names of the States involved) that have been held over because of the Inter-State disputes regarding sharing of water remaining unresolved;

(b) the main reasons for the Inter-State disputes remaining unresolved so far and the efforts made by the Centre so far to resolve these disputes; and

(c) the extent to which the cost of these projects is anticipated to rise as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): (a) The main pending river water disputes relate to the use and development of the waters of (i) Cauvery basin amongst Karnataka, Kerala Tamil Nadu and Pondicherry; (ii) Yamuna basin amongst Haryana; Uttar Pradesh, Rajasthan, Himachal Pradesh and Delhi; and (iii) Ravi-Beas between Haryana and Punjab. 39 major and medium irrigation schemes are pending in these basins on account of these disputes.

(b) The present position of these disputes and the details of efforts made to resolve them are as under:—

Cauvery Basin:

A number of meetings at official and Chief Ministers' level have been held in the past, the last meeting being in December, 1980. Another meeting at Chief Minister's level is proposed to be held shortly at a mutually convenient date..

Yamuna Basin:

In April, 1981, at Inter-State Chief Minister's meeting, a technical Expert Committee headed by Chairman, Central Water Commission and with Chief Engineers of the States as Members, was constituted to examine the availability of water as well as to recommend the norms/principles for allocation of Yamuna waters. The Report of this Committee, when received, will be considered further at Chief Minister's level.

Ravi-Beas:

In terms of Section 78 of the Punjab Re-organisation Act, the Central Government was requested by Haryana Government to allocate the waters becoming available as a result of Beas Project among the successor States. The Central Government accordingly passed an order on 24.3.1976 allocating 3.5 million acre feet (MAF) of the waters to Haryana. Punjab has represented against this order and filed a suit in the Supreme Court questioning its validity. Haryana has also filed a suit in the Supreme Court for implementation of the order of March, 1976. Whereas both these suits are pending in the Supreme Court, Central Government is assisting both the States to resolve the matter, outside the court.

(c) As it is not known as to when these water disputes will be finally settled, it is not possible to indicate the extent of the rise in cost of projects pending on that account.

पर्वतीय क्षेत्रों से शहरों को कृषि उत्पाद का परिवहन

1160. श्री निहाल सिंह : क्या प्राचीन पुनर्निर्माण मंत्री 2 मार्च, 1981 के अतिरिक्त प्रश्न संख्या 1938 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या पर्वतीय क्षेत्र से शहरों को कृषि उत्पाद को ले जाने के लिए परिवहन